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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.401/2003

Friday, this the 28th day of February, 2003

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

P.C. Mishra,
Dani Civil Service Officer/
Joint Director (Under Suspension)
Dte. of Training
Union of Territory Civil Services,
Government of NCT of Delhi
R/o C-7/53, Safdarjung Development Area,
New Delhi - 110 016

.... Applicant
(By Advocate : Shri T.R. Kakkar)

Versus

Union of India through
Through
Secretary of Govt. of India
Ministry of Home Affairs,
U.T. Section, North Block,
Central Secretariat,
New Delhi

.... Respondent

O R D E R (Oral)

BY HON'BLE DR. A. VEDAVALLI, MEMBER (J):

Learned counsel for the applicant seeks permission to withdraw this OA with liberty to approach the appropriate forum. Permission granted. The OA is dismissed as withdrawn with liberty granted to the applicant to approach the appropriate forum, if so advised, in accordance with law.

A. Vedavalli

(DR. A. VEDAVALLI)
MEMBER (J)

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